

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.750/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	Argosy Auto Ltd.		
Under Section	14 (1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. ~~RASNA AGARWAL~~ ^{GOYAL}
PRACTISING COMPANY
SECRETARY
PCS.

ARGOSY AUTO LTD. ^{Rasna Goyal}
01/02/2018

ORDER

Ld. Counsel for the petitioners is present.

Petitioner has filed this petition u/s. 14(1) of the Companies Act, 2013 for conversion from public limited company to private limited company.

Petitioner is directed to comply with Rules 35 and 68 of the NCLT Rules, 2016. Petitioner is further directed to serve a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

Reply may be filed within 30 days from the date of service of notice. Thereafter rejoinder, if any, may be filed within 15 days.

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

List it on 22/03/2018.

C.P. No. 750/KB/2017

Present: 1. Hon'ble Member (J) Shri Vimal Prasad Singh
2. Hon'ble Member (J) Shri Jinesh K.R.

IN ORDER SHEET OF THE HEARING

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

RAJESH AUTO IND
01/03/2018

PRAGATI CHINA COMPANY
SECRETARY
9221

ORDER

1. Counsel for the petitioners is present.
Petitioner has filed this petition on 01/03/2018.
Companies Act, 2013 for conversion from private limited
company to public limited company.

Petitioner is directed to comply with Rules 25 and 26 of
the NCLT Rules, 2013. Petitioner is further directed to send a
copy of the petition to the Central Government through the
Regional Director, Eastern Region, Ministry of Corporate
Affairs, Kolkata and the Registrar of Companies, West Bengal
and the affidavit of service within 7 days from today.

Reply may be filed within 30 days from the date of
service of notice. The nearest reminder, if any, may be filed
within 15 days.